

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:1529
ANSWERED ON:07.03.2001
INCLUSION OF BHAR CASTE IN SC LIST
BABBAN RAJBHAR

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government of Uttar Pradesh had submitted a proposal to the Union Government to include the `Bhar` caste in the list of the scheduled castes on May 26, 1982;
- (b) if so, the present status thereof;
- (c) whether a fresh report has been called from the government of Uttar Pradesh in this regard;
- (d) if so, the reasons therefor; and
- (e) the time by which the final decision is likely to be taken by the Government thereon?

Answer

MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SMT. MANEKA GANDHI)

(a) Yes Sir.

(b)to(d) The Government has decided modalities for inclusion in, exclusion from and other modifications in the list of Scheduled Castes and Scheduled Tribes on 15.06.1999. As per these modalities, such claims are decided in consultation with the concerned State Government, Registrar General of India and National Commission for Scheduled Castes and Scheduled Tribes. The Registrar General of India, in the context of inclusion of `Bhar` in the Scheduled Caste list of Uttar Pradesh, has observed that the available ethnographic information on this community is not adequate to show beyond doubt that this community suffers from social disabilities arising out from the practice of untouchability. In view of observations of the Registrar General of India, the Uttar Pradesh Government has been requested on 8.11.2000, 12.12.2000 and 19.1.2001 to furnish detailed information in respect of their justification for inclusion of `Bhar` community in the Scheduled Caste list of Uttar Pradesh. This is awaited from two State Government.

(e) No time frame can be assigned, as it requires consultation with various agencies.